



सत्यमेव जयते

भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA
भारत सरकार /Government of India



F.No.4-6/2018-B&CS

Dated: 12th April 2018

To

The Secretary
Ministry of Information and Broadcasting,
Room No. 655, A Wing Shastri Bhawan
New Delhi-110001

Subject: TRAI's response to Ministry of Information and Broadcasting back reference on TRAI's Recommendations on 'Issues related to New DTH Licenses' – regarding.

Ref: Letter No. 3/1/2014-BP&L (Vol.I) dated 12th March 2018

Through the above reference, Ministry of Information and Broadcasting (MIB) had referred back TRAI's recommendations on 'Issues related to New DTH Licenses' dated 23th July 2014 as per proviso to section 11 of the TRAI Act 1997, for reconsideration and furnishing its recommendations on the issues mentioned in the letter.

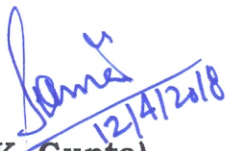
2. Kindly find enclosed the Authority's response on the issues mentioned in the said letter.

3. The Authority has also noted that MIB in its back reference has not given their views on certain recommendations of the Authority, therefore, it is presumed that MIB has accepted remaining recommendations of TRAI.

4. In the back reference, MIB has also sought TRAI's recommendations on issues with regard to installation of chip in the new Set Top Boxes by DTH operators. In this regard, it is stated that this is a new issue and cannot be a part of back reference. If MIB desires TRAI's recommendations on the same, it may seek the Authority recommendations as per provision of TRAI Act 1997 through separate reference.

5. In keeping with practice, a copy of this letter, along with the response, is being placed on the website of TRAI www.trai.gov.in

This letter is issued with the approval of the Authority.


(S.K. Gupta)
Secretary, TRAI

Encl: As above